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Central Administrative Tribunal, Principal Bench

Original Application No.1723 of 2002

New Delhi, this the 8th day of July, 2002

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. S.A.T.Rizvi, Member(A)

Shri N.P.Gautam
R/o 3/182, Rajendra Nagar,
Sector 2, Sahibabad
Ghaziabad(U.P.)

.... Applicant

(By Advocate: Shri S.D.Raturi)

Versus

1. The Lt.Governor of Delhi
Rajpur Road, Delhi

2. The Chief Secretary
Govt. of NCT of Delhi
I.P.Estate, New Delhi-2

3. The Director of Education
Old Secretariat, Delhi

4. The Dy.Director of Education(North/East) Delhi
'B' Block, Yamuna Vihar
Delhi

5. The Principal
Govt. Boys Senior Secondary School
J&K Block, Dilshad Garden
Delhi

.... Respondents

O R D E R (ORAL)

By Hon'ble Mr.S.A.T.Rizvi, Member(A)

The applicant who retired from service as PGT/Lecturer (Hindi) on 30.9.2001, impugns the fixation of his pay at the level of selection grade in the TGT as well as at the level of PGT. His claim is that in the selection grade in the TGT, his pay should be fixed at Rs.2600/- and not at Rs.2540/- as indicated in the impugned office order dated 21.12.2001 (Annexure A-1). Similarly at the PGT level, his pay should have been fixed not at Rs.2675/- but at Rs.2750/-. Fixation of his pay at both these levels is incorrect. While fixing the applicant's pay at the aforesaid levels, respondents have failed to place reliance

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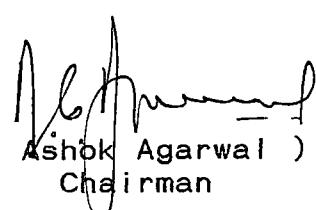
on the clarification issued by the Ministry of Human Resources Development (Annexure A-7).

2. According to the learned counsel, if the respondents had followed the aforesaid clarification, the applicant's pay would have been fixed at Rs.2600/- in the selection grade (TGT) and at Rs.2750/- as PGT. The fixation of his pay in the senior scale (TGT) at Rs.2600/- was to take effect from 1.1.86. At the same time, the fixation of his pay as PGT at Rs.2750/- was to take effect from 29.9.86. Aggrieved by the incorrect fixation of his pay as above, the applicant has filed a series of representations, none of which has been replied to by the respondents. The latest representation is in the form of legal notice issued on 7.3.2002 (Annexure A-9).

3. Having regard to the submissions made by the learned counsel and the aforesated facts and circumstances, we find in order, fair and just, to dispose of the present OA at this very stage even without issuing notices with a direction to the respondents to consider the aforesaid representations filed by the applicant and to pass a reasoned and a speaking order thereon expeditiously and in any event within a period of three months from the date of receipt of a copy of this order. We direct accordingly. O.A. is disposed of in the aforesated terms.



(S.A.T. Rizvi)
Member(A)



(Ashok Agarwal)
Chairman